

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH, CHENNAI**

Original Application No. 71 of 2021

Tribunal on its own Suo Motu - Petitioner

Versus

State of Kerala & Another - Respondents

COUNTER AFFIDAVIT FILED BY THE 10TH RESPONDENT

LATHA ANAND [K/247/1990]

VISHNU S. [K/986/2012]

&

SIDHARTH P.S. [K/1597/2018]

M/S B.S. KRISHNAN SSOCIATES

ADVOCATES

DIWANS ROAD, ERNAKULAM

KOCHI -682016

bskrishnanassociates@gmail.com

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL, SOUTH
ZONE BENCH, CHENNAI**

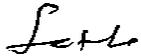
Original Application No. 71 of 2021

Tribunal on its own motion Suo Motu : Petitioner
Vs
The Chief Secretary Government of Kerala &Ors. : Respondents

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Dated this the 17TH day of February 2022


Counsel for 10th Respondent

**BEFORE THE HONOURABLE NATIONAL GREEN
TRIBUNAL, SOUTH
ZONE BENCH, CHENNAI**

Original Application No. 71 of 2021

Tribunal on its own motion Suo Motu - Petitioner

VS

The Chief Secretary, Government of Kerala & Ors. - Respondents

COUNTER AFFIDAVIT FILED BY THE 10TH RESPONDENT

I, Georgee Ninan, aged 64 years, S/o P.G Ninan, residing at Plavilakandathil, Bhavana Nagar, Kadappakkada – P.O, Kollam, Pin- 691008 do hereby solemnly affirm and state as follows:-

1. I am the Managing Director of the 10th respondent, the Travancore Titanium Products Ltd (hereinafter TTP). I am conversant with the facts of the case as revealed from the relevant files.
2. The above case has been Suo Motu registered by this Hon'ble Tribunal on the basis of the newspaper report published in The New Indian Express dated 10.02.2021, under the caption "Oil leak from titanium factory hits Thiruvananthapuram coast, public barred from affected stretch" and in The Hindu dated 10.02.2021, under the caption "Furnace oil from Titanium factory spills into sea" and also in Mathrubumi, English Edition dated 10.02.2021, under the caption "Glass furnace pipe bursts at Titanium factory in TVM, oil leaked to sea" and this



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Tribunal had admitted the matter and appointed a Joint Committee to go into the question and posted the case to 06.04.2021 for appearance of parties, submitting independent response and also for consideration of report.

3. M/s. Travancore Titanium Products Ltd. (TTPL), the 10th Respondent herein, is a Public Sector Undertaking registered under the Companies Act and is directly under the administrative control of the Government of Kerala. The Company was incorporated in 1946 as a collaborate venture between the British Titan Products Company, U.K and the then princely State of Travancore engaged in the production of Titanium Dioxide Pigment. The plant was commissioned in the year 1951 with an installed capacity of 5 TPD Titanium Dioxide (TiO₂) and is categorised as medium industry. The respondent is an ISO 9001-2015 certified Company and is the one and only Company in the Government Sector which produces Titanium Dioxide pigment in Anatase Grade in the sulphate route. The Company is located in the sea shore of the Arabian Sea with a **latitude 8° 30' 01.7" N and longitude of 76° 53' 51.4" E**. The company has been functioning in compliance with a valid consent issued by the Kerala State Pollution Control Board, which is valid till 30-06-2023.
4. It is humbly submitted that at present, there are around 654 employees directly working in the Company and about 500 indirect workmen on contract system. Apart from that about 2000 stake holders are also depending on the Company. TTPL have been allowing 30% of reservation in unskilled category

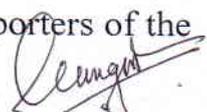


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recruitments for the locality/sub locality people for the past many years.

5. The order of this Tribunal, is based on the reports in the Dailies viz., The Mathrubhoomi and English News paper edition dated 10-02-2021 titles as: "Glass furnace bursts at Titanium Factory in Thiruvananthapuram, oil leaked to sea". It was further alleged in the paper reports that the furnace oil flowed into the sea which spread from Veli to Puthukurichi in Thiruvananthapuram District. In this regard, it is humbly submitted that the report that there was "Glass furnace bursts" is not correct. There is no glass furnace in the respondent's factory. In fact, what occurred was a mishap due to the rupture of a furnace oil Carbon Steel pumping line.
6. It is also humbly submitted that there was no such severity of spread of oil from Veli to Puthukurichi as alleged in the reports. The actual spread of furnace oil was only upto a small distance, from Vettucaud to Veli sea shore, which is adjacent to the location of the factory. The Puthukurichi is a place situated at a distance point of 13.3 K.M. from Veli. It is very vivid to note from the letter No.PCB/RO/GEN/TTP/19/2018 dated 13-02-2021 of the Chief Environmental Engineer of KSPCB that "Thin layers of oil has been seen reaching the shore with the waves, on the shore line of Veli Tourist Village". The Veli Tourist Village is hardly less than 2 kilo meters distance. From this, the severity of spread of oil spillage can be observed and it can be inferred that the spread of the oil to Puthukurichi is only generated in the wild imagination of the reporters of the




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dailies.

7. It is further submitted that from the attachments forwarded vide e-mail dated 27-02-2021 to this respondent conveying the order dated 17-02-2021 of this Hon'ble Tribunal, it is seen reported that there was a massive devastation was occurred owing to the oil spillage from TTPL. Whereas the facts are contrary to the reports that appeared in the dailies.
8. Notwithstanding anything contained above, it is humbly submitted before the Hon'ble National Green Tribunal, the following are the facts which led to the mis-happening of furnace oil spillage.
9. It is true that there was a furnace oil spillage in Travancore Titanium Products Limited (TTPL) on 10-02-2021 at about 7.40 AM due to rupture of furnace oil line. Unfortunately, the discharge drain in the plant going to the sea shore was just below the line and the spilled oil was carried away to the sea shore. The mishap was detected at around 7.50 am and the pump was immediately stopped. An estimated quantity of about 4570 Liters of furnace oil was drained out through the leakage of pumping lines. Of which 2030 liters were recovered from sea shore along with sand and 2500 liters was recovered from the Company campus. Also, this respondent recovered 40 liters (approx.) from the discharge point of the drain near the sea shore (this is despite the obstruction by the local people). The true copies of the stock position of furnace oil after spillage and two log sheets for oil pumping are enclosed herewith as



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Annexure – R10 (a) & Annexure – R10 (b) respectively.

10. Immediately after the incident, this respondent had taken the action plans on war footing basis. The emergency response team of this respondent took all necessary action. The drain to the sea was immediately blocked and diverted to a delay pond inside the factory after the incident. All water discharge points were blocked and production was partially stopped at 09.30 a.m. The production was completely stopped at 04.30 P.M on 10-02-2021 after taking all safety precautions. The emergency response team of this respondent assessed the severity of spillage and its impact on the seashore stretching from Vettucaud to Veli from the discharge point. There is no contamination to the south side.
11. On 10-02-2021 the Kerala Pollution Control Board (KSPCB) and Coast Guard officials visited the area and conducted an assessment and reported that there is no spread of oil to the sea and that the spread is limited to the sea shore and expressed their satisfaction. They expressed their concern over the discharge point where the cleaning could not proceed. This was due to obstruction caused by some local protestors at that point of time. The Coast Guard also conveyed that there is no deep impact in the sea except the oil sediments on the seashore. The news flared in the dailies are exaggerated and was with a malafide intention to tarnish the reputation of the TTPL.
12. The Kerala State Pollution Control Board (KSPCB) who inspected the factory after having inspected the affected areas



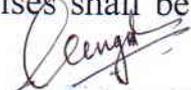
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issued a notice vide No.PCB/HO/TVM/ICO/18/07 dated 10-02-2021 with certain directions.

The 10 directions issued by the KSPCB are indicated below:

- Removal of the oil contaminated beach sand from the entire contaminated beach length.
- As the waves are transferring the leaked oil continuously to the sea shore, the removal of the contaminated sand till the last drop of oil is removed, should be ensured.
- Absorbance like saw dust rice husk etc shall be spread on the beach from the northern oil spread end till the point where the spread has reached. Sufficient labour, trucks and other equipments shall be employed to complete the works on a war footing.
- The contaminated sand shall be kept in the premises of the unit without causing any further contamination; the disposal shall be in the presence of the Board officials and in accordance with direction of the Board. The drain inside the premises leading to the sea, still holding the leaked oil sludge shall be emptied, cleaned and the removed sludge stored inside the industry premises without causing any further contamination.
- The contaminated sludge saw dust and sand collected shall be properly quantified; proof of which shall be submitted.
- The proof of quantity of furnace oil leaked shall be submitted.
- The oil collected in a pond in factory premises shall be

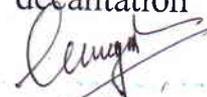



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transferred safely to leak proof tanks and contaminated soil shall be transferred along with oil sludge, and kept safely; the disposal shall be as per the direction of the Board.

- There shall not be any discharge of effluent from the industry to the sea through authorized or any other outlet till the above works are completed. Prior permission from the Board shall be obtained before resuming production in the unit.
 - The industry shall install online effluent monitoring system in the open drain to the sea.
 - The industry shall provide leak detention facility for furnace oil line and for other hazardous materials.
13. The true copy of the letter dated 10-02-2021 is marked herewith and produced as **Annexure – R10 (c)**.
14. In compliance with the aforesaid directions of KSPCB, all the plant operations of the factory was stopped with forthwith, ie; with effect from 10-02-2021. The emergency response team of this respondent took all necessary action to collect all the contaminated sand from the sea shore and shifted the Oil mixed sand to the designated place in the Company in compliance with the direction of Kerala State Pollution Control Board to be shifted to Kerala Enviro Infrastructure Limited (KEIL), Kochi.
15. All solid surface areas were covered with saw dust and scrapped as per instruction from KSPCB. The spilled oil from the drain was recovered using cloth and using decantation

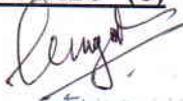



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techniques. The emergency response team also started recovering contaminated sand from the seashore on 11-02-2021 from 07.00 a.m. All employees of the company along with senior level officials, participated in the cleaning drive from Thumpa to Kochuveli area.

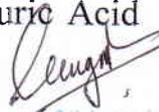
16. It is respectfully submitted that this respondent ensured that the removal of the oil upto the last drop and removing the contaminated sand to the respondent's factory premises for onward shifting/safe disposal to the Common Treatment Facility of KEIL at Kochi. This respondent also ensured that the disposal of the collected oil contaminated sand from the area to the company and stored in the designated place over a layer of Plastic sheet. The oily sludge in the drain pit was also cleaned using cloth. The oily sludge was collected in drums for proper disposal. The proper quantification is being ensured on time basis, three trucks of Furnace Oil mixed sand already been transferred to KEIL. All safety measures to prevent fire and restrict further contamination was ensured for the collection of Furnace Oil spilled sludge.
17. Thereby, this respondent complied all the directions and a compliance report was send to the KSPCB vide letters No.TTP/MD/KSPC/45 and No.TTPL/MD/KSPCB/50 dated 11-02-2021 and 12-02-2021 respectively. True copy of the letters dated 11-02-2021 and 12-02-2021 are produced herewith and marked as **Annexure-R10 (d)** and **Annexure-R10 (e)** respectively.




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18. Thereafter, the KSPCB vide letter No. PCB/TVM-DO/CO 6823/2007 dated 11-02-2021 gave direction to remove the contaminated oil mixed sand from beach area. The said direction was complied.
19. On 13-02-2021, KSPCB vide letter No.PCB/RO/JEN/TTP/19/2018 gave further direction to remove lot of bottles and plastic other wastes which were smudged with the oil at the place. This direction was also complied and this respondent made the sea shore clean. The photographs showing the clearance before and after are re produced herewith and marked as **Annexure-R10(f)** and **Annexure-R10 (g)** respectively.
20. Thereafter, the KSPCB vide letter No.PCB/HO/TVM/ICO/18/07 dated 03-03-2021 granted permission to restart the production on a trial basis with a production capacity of 10 TPD of Titanium Dioxide Pigment and Sulphuric Acid in proportion to the production of 10 TPD of Titanium Dioxide Pigment for a period of 5 days with a condition that no effluent shall be discharged outside of the Company premises. The true copy letter dated 03-03-2021 re produced herewith and marked as **Annexure -R10(h)**.
21. This respondent vide letter No.TTP/MD/PCB/66/2021 dated 04-03-2021 informed the KSPCB that the Acid Plant cannot be operated below the production level of 210 TPD as the Sulphuric Acid Plant works in a continuous process. Hence requested to permit production of 240 TPD of Sulphuric Acid




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along with 10 TPD of Titanium Dioxide. The true copy of the letter dated 04-03-2021 is enclosed herewith as **Annexure - R10 (i).**

22. In reply to this, the KSPCB informed the TTPL vide its letter No. PCB/HO/TVM/ICO/18/07 dated 09-03-2021 that the Board have examined the request of TTPL in detail and permitted to produce 240 TPD of Sulphuric Acid with strict observance of storage capacity of Sulphuric Acid along with 10 TPD Titanium Dioxide Pigment without any effluent discharge to outside of Company premises through the outlet. And also gave direction to comply with the conditions of the consent operate. The true copy of the letter dated 09-03-2021 is produced herewith and marked as **Annexure -R10 (j).**
23. Meanwhile, the State Government formed an enquiry Committee vide - GO (Rt) No-195/2021/ID dated 12-02-2021 with following technical experts
- a) Shri.M.Muhammed Hanish IAS, Principal Secretary(II) Industries Department.
 - b) Shri.Muhammed Ali, Managing Director, Malabar Cements Limited.
 - c) Shri.Chandrabose. J, Managing Director, Kerala Minerals & Metals Limited
24. According to the directions of the Government, the enquiry committee conducted detailed study and submitted its report to the Government of Kerala.
25. The committee recommends corrective measures in their



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enquiry report and this respondent had taken necessary steps and all the recommendations have been complied with. The recommendations made by the committee and the corrective action taken by this respondent is consolidated as follows;

Sl No	Recommendations	Corrective Actions taken	Status of actions taken
1	Replace the entire length of furnace oil pumping lines	Entire length of furnace oil pumping lines has been replaced with new lines.	Complied
2	Periodic ultra sound testing for all metallic pipelines carrying critical liquids for thickness checking.	Periodic ultra sounds testing for all metallic pipelines are carried on a regular basis.	Complied
3	Sharp bends in the pumping circuit may be avoid.	Sharp bends in the pumping circuits are avoided as much as possible.	Complied
4	A new pumping line layout has been needed in such a way that it should be kept away from drainage to avoid oil drain	All furnace oil pumping line passing over drains are re-routed in such a way that lines are kept away from drains.	Complied




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5	Pressure checking mechanism for all pumping lines is to be ensured. The lines are to be fitted with proper pressure/flow switches and interlock has to be provided with the furnace oil pump	Furnace oil pumping lines are fitted with Pressure/flow switches and interlock has been installed with the furnace oil pump to shut the circuit off, in case of abnormal pressure fluctuations.	Complied
6	The valve at the distribution tank is to be replaced with pneumatic operated one. Level indicators have to be fitted with all these tanks and interlock has to be provided with the furnace oil pump.	Distribution tank is fitted with Pneumatic valves and level indicators. Interlock has been installed with the furnace oil pump to shut the circuit off, if the volumes of furnace oil level are high.	Complied
7	During pipe replacement all pumping activities may be shifted to distribution tank area.	Arrangements for shifting all pumping activities to distribution tank during pipe replacement have been taken.	Complied



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8	Surveillance cameras are to be placed in critical locations	Installation work of Surveillance cameras at critical locations completed.	Complied
9	A safety audit is to be conducted by an external, competent authority	Quantitative Risk Assessment carried out in all petroleum storage facilities within the TTPL.	Complied
10	Efficiency of pump is to be ascertained and changed, if required.	Pump performance test is carried out on a periodic basis and corresponding corrective actions taken on basis of test results.	Complied
11	The pumping area has to be cleaned thoroughly.	Floor of pumping area is concreted with appropriate slop for draining of water/FO from the premises.	Complied
12	The retainer wall around the storage tank has to be strengthened and in the leak proof condition to retain the oil, in case of any major leakage.	Dyke wall around FO storage tank is strengthened and made leak proof.	Complied



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13	Electrical circuit of the pump needs urgent replacement. It is to be replaced and shifted to a new MCC room.	Electrical circuit of the pump has been shifted to a new MCC room.	Complied
14	Proper oil traps/oil skimmers have to be provided in the effluent discharge line to separate oil contamination in the drain water, if any.	Oil skimmer procured, training given to operating personnel and skimmer kept ready for use at all time.	Complied
15	Sealing arrangement provided in the drainage has to be replaced or modified with an intact one.	Sealing arrangements provided are replaced with new one.	Complied



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16	Even though ETP is working at its maximum efficiency, sediments noticed in the drainage water. In order to avoid suspended solid in ETP discharge, an additional clarifier may be installed in the 1.5 acres of open area owned by TTPL.	Process optimization of ETP was taken to avoid suspended solids in ETP discharge.	Complied
17	Stopper to be provided in the gypsum separation area.	Stopper is provided in gypsum separation to prevent gypsum from entering the drainage during rainy season.	Complied
18	Drainage height to be increased above ground level.	Drainage height has been increased.	Complied




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19	Professionalism to be adopted by the operating staff was found lacking. The operators have to ensure monitoring throughout the pumping line. The operating staff shall be held responsible for the incident that has taken place.	In house/refresher training regarding the standard operating procedures are given to all operating staffs. Disciplinary actions are taken against the personnel not adhering to the SOPs and safety protocols followed in TTPL.	Complied
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Conclusive Recommendations

1	Relocation of pumping station.	PESO license has been taken for relocating the FO pumping station for Boiler House. Construction work started.	Work in Progress
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2	Replacement of furnace oil pumping lines with reduced bends.	Entire length of furnace oil pumping lines has been replaced with new lines and sharp bends in the pumping circuits are avoided as much as possible.	Complied
3	Periodic ultra sound testing for all metallic pipelines carrying critical liquids for thickness checking.	Periodic ultra sounds testing for all metallic pipelines are carried on a regular basis.	Complied
4	Oil skimmer incorporation in drainage line.	Oil skimmer procured, training given to operating personnel and skimmer kept ready for use at all time.	Complied
5	Addition ETP to be provided in the open area.	Capacity of the existing ETP and Delay pond at drain exit are increased to handle extra effluent generated in case of any emergency situations.	Complied
6	Drainage height shall be increased above ground level.	Drainage height has been increased.	Complied



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7	Stopper to be provided in the gypsum separation area.	Stopper is provided in gypsum separation to prevent gypsum from entering the drainage during the rainy season.	Complied
8	Surveillance camera are to be placed in critical locations.	Surveillance cameras installed at critical locations.	Complied

26. Further to the incident, this respondent as part of internal disciplinary actions, two operating personnel were suspended pending enquiry and two more personnel were issued show cause notices dated 11-02-2021. The Company also constituted a higher level committee to conduct a domestic enquiry to find out the cause of the incidents, omissions and lapses if any from concerned and recommend possible rectifications/ actions. Based on the findings of the enquiry report, all corrective measures have been taken and the responsible officers were also given show cause notices as part of disciplinary action.
27. The Kerala State Pollution Control Board vide file No.PCB/HO/TVM/ICO/18/2009 issued integrated consent to operate-renewal on 18-09-2018 which will be valid up to 30-06-2023. TTPL fulfilled all the conditions stipulated in the consent. True copy of the consent dt.18-09-2018 is enclosed herewith as **Annexure –R10(k)**.
28. Based on Notice of KSPCB dated 10-02-2021 and as per the

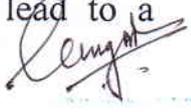


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directions thereon, the entire plant operations put on stalled with effect from 10-02-2021. The plant was running with daily production of 33 MTs and around 990 MTs (approx.) in a month. Owing to the stoppage of the plant operations from 10-02-2021 to 09-03-2021 TTPL has incurred a production loss to the tune of Rs.8 Crores. Apart from that for arranging the clearance of spilled furnace oil from the sea shores a total amount of Rs.10,80,000/- incurred. Based on the permission granted by the Chairman of Kerala State Pollution Control Board(KSPCB) vide letter dated 03-09-2021, the production was enhanced to the consented capacity of 45 TPD. Accordingly, the production was enhanced with effect from 15th October-2021. True copy of the letter dated 03-09-2021 of KSPCB is enclosed herewith as **Annexure –R10(I)**.

29. As regards the marketing point of view, it is submitted that this respondent is having a domestic market share of around 25-30% for Anatase Grade Titanium Dioxide. Due to the stoppage of production this respondent could not cater to the demand of its customers in domestic as well as in Global Market. Many of our major customers are switching over to the competitors owing to the non availability of material; which in turn badly affected this respondent's business in the long term perspective. Further, the import of Chinese product of TiO₂ in Indian Market in an enormous manner will also add fuel to the crisis now being faced by TTPL. If the stoppage of production of TTPL is prolonged indefinitely, it will invite huge setbacks to the survival of TTPL and will lead to a




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grinding halt forever.

30. It is most humbly submitted that this respondent has already distributed Rs.9.15 lakhs to the local fisher folks in connection with the clearance of oil spillage. Also a compensation package has already been worked out by the Revenue Authorities to compensate for the loss of revenue due to the ban for fishing for two days. Accordingly, now the District Collector vide his letter dated 16-02-2022 ordered to sanction compensation @ Rs.700/-.The total beneficiaries on this count would come to around 900 numbers and the total compensation would come to Rs.6,30,000/-. True copy of the letter of District Collector dated 16-02-2022 is enclosed herewith as **Annexure –R10(m)**.
31. It is humbly submitted before this Hon'ble Green Tribunal that the premises of this respondent comprising 80 Acres of land has been turn into a lush green campus by planting Trees, Miyawaaki Forest and also this respondent has initiated agricultural activities.
32. Apart from that, as part of the CSR activities, this respondent has already granted 2 Crores Rupees for the welfare of the local community, particularly fisherman folks. This respondent has also provided drinking water facilities for the local community.
33. Considering the larger public interest of reduction of emission from automobiles, this respondent has started a new initiative for the production of Lithium Titanate for the manufacturing of Automobiles, Batteries for electric vehicles. The pilot study conducted by in house R & D of this respondent was turned



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out to become high success. For the Commercial production of this product, this respondent company has made collaboration with VSSC, K DISC. This is the first and foremost venture of this kind in India.

34. Considering the foregoing facts and circumstances, this respondent humbly submitted before this Hon'ble Tribunal that what had happened on the fateful day was an unfortunate mishap and this respondent has done everything within its ability to immediately mitigate the situation.

All facts stated above are true and correct.

Dated this the 17th day of February, 2022.



Deponent

GEORGEE NINAN
Managing Director
Travancore Titanium Products Limited
Thiruvananthapuram - 695 021

Solemnly affirmed and signed before me by the deponent who is known to me on this the day of 17th day of February, 2022 in my office at Ernakulam.

Advocate

ANNEXURE-R-10-(a)

TRAVANCORE TITANIUM PRODUCTS LTD
TRIVANDRUM-2
PRODUCTION DEPARTMENT

Date 18/02/2021
PD/RMPS/18/02/21/1

Note to AGM (P)

DGM (P)

GIM (Tech)

DGM (M & L)

Stock of furnace oil on 10/2/2021 morning 06.00hrs **131.782KL**

Stock of furnace oil on 11/2/2021 morning 06.00hrs **105.282KL**

Consumption

1. Boiler worked 22hours 50mins

Consumption 10.5KL

2. Calciner old 1.5KL
3. Calciner new 9.93KL

Total consumption **21.93KL**

Furnace oil arrival -zero

Total difference in stock after spillage (131.782-105.282-2.93) is **4.57KL**

Handwritten signature and initials
RMPS

Operator: *V. Ganga Kumari*
M. Eugin
 -2 1307, 1415

Travancore Titanium Products Ltd.
 Production Department
Log Sheet for Oil Pumping

ANNEXURE R 10 (b)
 Date: 11.02.21

Wet Dip in Storage Tanks

FO

Time, Hrs	Main Storage	Distribution Tanks						Old Calciner storage
		DT-4P	DT-5	DT-8	DT-9	DT-9	Old Calciner storage	
0630	00.725	140	142	126	128	60		
1330	00.725	210	210	185	185	60		
1430	01.040	210	210	185	185	60		
2130	02.250							

SK Oil

Time, Hrs	Main Storage	DT-4	Remarks
0630	NIL	11	
1330	NIL	11	
1430	NIL	11	
2130			

Arrival / Pumping

Tanker no & Lock no.	Sp. gravity & Temp.	Started Finished	Main Storage		DT-4		DT-5		DT-8		DT-9		Old Calciner storage	
			Initial	Final	Initial	Final	Initial	Final	Initial	Final	Initial	Final		
KL-41A. T278	0.961	0845							124	185	126	185		
KL-41A. T278	0.960	0100			140	210	142	210						
KL-41D	0.965	1215												
KL-41D	0.965	1430												
KL-41C 1928	0.955	1440												
KL-41C 1928	0.955	1440												
KL-41F 1430	0.946	1515												
KL-41F 1430	0.946	1515												

Sr. Process Operator: *S. Sankar*

Supervisor: *S. Sankar*

Dy. Manager (P)

67

23



KERALASTATE POLLUTION CONTROL BOARD
കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004
 പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/TVM/ICO/18/07

Date: 10.02.2021

ANNEXURE - R-10(C)

URGENT

From
 The Chairman

To
 The Managing Director,
 Travancore Titanium Products Ltd.

Sub:- Furnace Oil Leakage from the industry to the sea - reg.

Sir,

This has reference to the furnace oil leakage that occurred from your industry on the F.N. of 10.02.2021. It is regretted to note that the industry has failed to report the accident to the Board, as required under Section 31 (1) of the Water (Prevention & Control of Pollution) Act 1974 & Rule 12 of the Environmental Protection Rules 1986, on time.

The oil leakage incident that occurred from your industry has resulted in contamination of the sea shore and this need to be remediated on a war footing. The following action shall immediately be initiated and the compliance report submitted by return.

1. Removal of the oil contaminated beach sand from the entire contaminated beach length
2. As the waves are transferring the leaked oil continuously to the sea shore, the removal of the contaminated sand till the last drop of oil is removed, should be ensured.
3. Absorbents like saw dust, rice husk etc shall be spread on the beach from the northern oil spread end, till the point where the spread has reached. Sufficient labour, trucks and other equipments shall be employed to complete the works on a war footing.
4. The contaminated sand shall be kept in the premises of the unit without causing any further contamination; the disposal shall be in the presence of the Board officials and in accordance with direction of the Board. The drain inside the premises leading to the sea, still holding the leaked oil sludge shall be emptied, cleaned and the removed sludge stored inside the industry premises without causing any further contamination.

RAMYA. G
 Environmental Engineer



5. The contaminated sludge saw dust & sand collected shall be properly quantified; proof of which shall be submitted.
6. The proof of quantity of furnace oil leaked shall be submitted.
7. The oil collected in a pond in factory premises shall be transferred safely to leak proof tanks and contaminated soil shall be transferred along with oil sludge, and kept safely; the disposal shall be as per the direction of the Board.
8. There shall not be any discharge of effluent from the industry to the sea through authorized or any other outlet till the above works are completed. Prior permission from the Board shall be obtained before resuming production in the unit.
9. The industry shall install online effluent monitoring system in the open drain to the sea.
10. The industry shall provide leak detection facility for furnace oil line and for other hazardous materials.

Yours faithfully,


CHAIRMAN

Copy to:

1. Additional Chief Secretary, Environmental Department, Secretariat
2. District Collector, Thiruvananthapuram
3. Chief Environmental Engineer, KSPCB, Regional Office, Thiruvananthapuram
4. Environmental Engineer, District Office, Thiruvananthapuram


RAMYA G
Environmental Engineer



ANNEXURE - R.10(d)



TRAVANCORE TITANIUM PRODUCTS LIMITED

(A Government of Kerala Undertaking)
THIRUVANANTHAPURAM

11.02.2021

TTPL/MB/KSPC/45

The Chairman
Kerala State Pollution Control Board

Sub: Action report on the Furnace Oil Leakage from M/s TTPL.
Ref: Urgent Notice dtd 10.02.21, PCB/HO/TVM/100/18/07

With apology to the oil spillage occurred from our industry we are submitting the action taken report.

As we know that the furnace oil spillage causes potential impact to the sea shore, the Company Management has already taken the action plans on a war footing. We formed an Emergency Response Team under the General Manager (Technical) to collect all the contaminated sand from the affected beach area and for shifting the oil mixed sand to the designated area in the Company.

Our team assessed the severity of spillage and its impact on the seashore stretching to around 4.5 kilometers to the north from the discharge point. There is no contamination to the south side of the discharge point. A field working group and separate teams were formed for collecting the sand from the contaminated area. The work started in the evening of 10.02.21 and throughout the night on to 11.02.21.

Immediately after the incident, the factory drain to the sea was entirely blocked and diverted to the delay pond. All water discharge points were blocked and production was partially stopped at 09.30a.m. The production was completely stopped at 04.30p.m on 10.02.21 after taking all safety precautions.

The response team was employed to recover the spilled oil from the incident point to the discharge point. All solid surface areas were covered with saw dust and scrapped. The spilled oil from the drain was recovered using cloth and employing decantation techniques. The emergency response team also started recovering contaminated sand from the beach on 11.02.2021 from 0700 a.m. All employees of the company along with top officials, participated in the cleaning drive from South Thumpa to Kochuvell area.

The discharge point to the sea near the company campus could not be cleared due to the protests from the local people. Even though our team was ready to recover the contaminated sand from this area, the same could not be carried out due to the local resistance. Efforts are being taken to resolve the issues with the help of local authorities and representatives.

Received
[Signature]



19

The Kerala Pollution Control Board (KSPCB) and Coast Guard officials visited the area and expressed their satisfaction. They expressed their concern over the discharge point where the cleaning could not proceed. The Coast Guard also conveyed that there is no deep impact in the sea except the oil sediments on the beach.

The Containing action is planned and had initiated as per the direction received and hereby submitting the detailed report.

1. The Containment action planned in Groups to cover the entire stretch of 1.5Km dividing into 200metres to a team of Officer headed by DGM /AGM as the Spill response team leader . The activity is started with the permission of nearby Church Priest .
2. We are ensuring the entire drop of oil spill and removing the contaminated sand to the M/s TTPL premises. This will be properly disposed to KEIL at Kochi .
3. We are using the saw dust and rice husk and scrapping all beach sand to remove any portion of oil from the sea shore. Enough Manpower is engaged for the task.
4. We are ensuring the disposal of the collected oil contaminated sand from the area to the company and planned to store in the designated place over a layer of Plastic sheet. Also the oily sludge holding the drain pit is being cleaned using cloth. The oily sludge is collected in drums and will be stored for proper disposal. We assure the disposal of all above in presence of the Board officials.
5. The proper quantification is being ensured on time basis, three trucks of Oil mixed sand already had stored inside the TTPL campus.
6. Quantity of Oil spilled from the storage -- 4.57 KL ...
7. All safety measures to prevent fire and restrict further contamination is ensured for the collection of Oil spilled sludge and storing the same in our premises.
8. With utmost respect and responsibility to the environment and society, Our Company is obeying the instructions of the Board and waiting for the earliest permission for resuming the operation. We assure that there shall not be any discharge from the Company until the final clearance of oil from the beach area and TTPL drains.
9. Proper effluent monitoring system shall be installed to ensure the discharge of effluent complying with the guidelines.
10. The organization formed an Emergency Response Team with General Manager (Technical) as leader and document the duties and responsibilities of the team and will provide leak detection facility for furnace oil line and other hazardous materials.

Copy to:

Additional Chief Secretary, Environmental Department, Secretariat
 District Collector, Thiruvananthapuram
 Chief Environmental Engineer, KSPCB, Thiruvananthapuram
 Environmental Engineer, District Office, Thiruvananthapuram





Titanium

ANNEXURE R-10 (e)

TRAVANCORE TITANIUM PRODUCTS LIMITED

(A Government of Kerala Undertaking)

THIRUVANANTHAPURAM

GST No. : 32AAACT8543J1Z9

TTPL/MD/KSPCB/50

12/02/2021

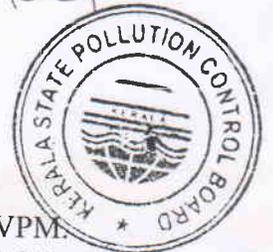
To,

The Chairman
Kerala State Pollution Control Board
Thiruvananthapuram.

Received
CA to CTN
16/02/2021

Sub : Status report on various actions taken to contain the furnace oil leak from Travancore Titanium Products Limited.

- Ref : 1) Notice No. PCB/HO/TVM/18/07 dated 10/02/2021 issued from KSPCB.
2) Action Taken Report dated 11/02/2021 from TTPL, submitted to KSPCB.
3) Letter No. PCB/TVM-DO/CO/6823/2007 dated 11/02/2021 from EE, DO, TVPM.
4) Instructions given by the KSPCB Chairman during the meeting with TTPL Managing Director, after the site visit.



We here by submit following details in continuation to TTPL latter dated 11/02/2021 on various actions taken to contain the oil spillage.

- With regards to timely intimation to KSPCB authorities regarding furnace oil spillage, kindly note that, once we noticed oil leakage at drain on 10/02/2021, we rushed to the beach side to check whether sea water is affected. While inspecting the beachside, we received phone calls from Environmental Engineer District Office, Thiruvananthapuram, enquiring the oil leak. We have appraised the situation over phone and EE told that, their team is on the way to inspect the site. Also on the same day we received notice from KSPCB Chairman, directing various measures to be taken to contain oil spillage. Since we have appraised the situation directly to EE and received notice from KSPCB Chairman on the same day, we have not send any formal letter to KSPCB intimating the incident and forward Action Taken Report based on the directions received from KSPCB Chairman. Considering the above facts, we humbly request you to condone the delay in reporting the incident to the Board.
- As directed we have collected all oil contaminated sand from the beach side from drain discharge point at Beach side to Thumb. As advised by the KSPCB officials, the oil contaminated sand collected from beach side is kept on plastic sheet. 12 MT oil contaminated sand collected and kept in TTPL campus and will send to KEIL for proper disposal.





Titanium

TRAVANCORE TITANIUM PRODUCTS LIMITED

(A Government of Kerala Undertaking)

THIRUVANANTHAPURAM

GST No. : 32AAACT8543J1Z9

3. Details of spilled oil recovered/to be recovered.

Recovered from Leak Spot inside plant	-	500 litres
Recovered from Delay pond adjacent to the drain	-	1500 litres
Recovered from Drain leading to the sea	-	500 litres
Total quantity recovered from TTPL Campus	-	2500 litres
Oil recovered from sea shore along with sand	-	1700 litres
Total Oil recovered	-	4200 litres

Estimated quantity of Oil left at drain out discharge point near beach area, where oil recovery could not be completed due to local protest - 370 litres

Regarding oil clearing from about 30 meters length drain at beach area, the clearing of oil could not be completed due to the protest from the local people.

Also kindly note that, their demand is not related to any oil leak or effluent discharge but based on some other matters. Hence we have taken up the matter with authorities and expected to solve the issue as early as possible.

We assure you that the contaminated beach sand near the discharge location will be cleared immediately upon solving local people protest.

Considering the above facts we humbly request you to take lenient view on the matter.

Yours faithfully,

For Travancore Titanium Products Limited.

[Signature]
Managing Director

cc : Environmental Engineer, District Office, Thiruvananthapuram.



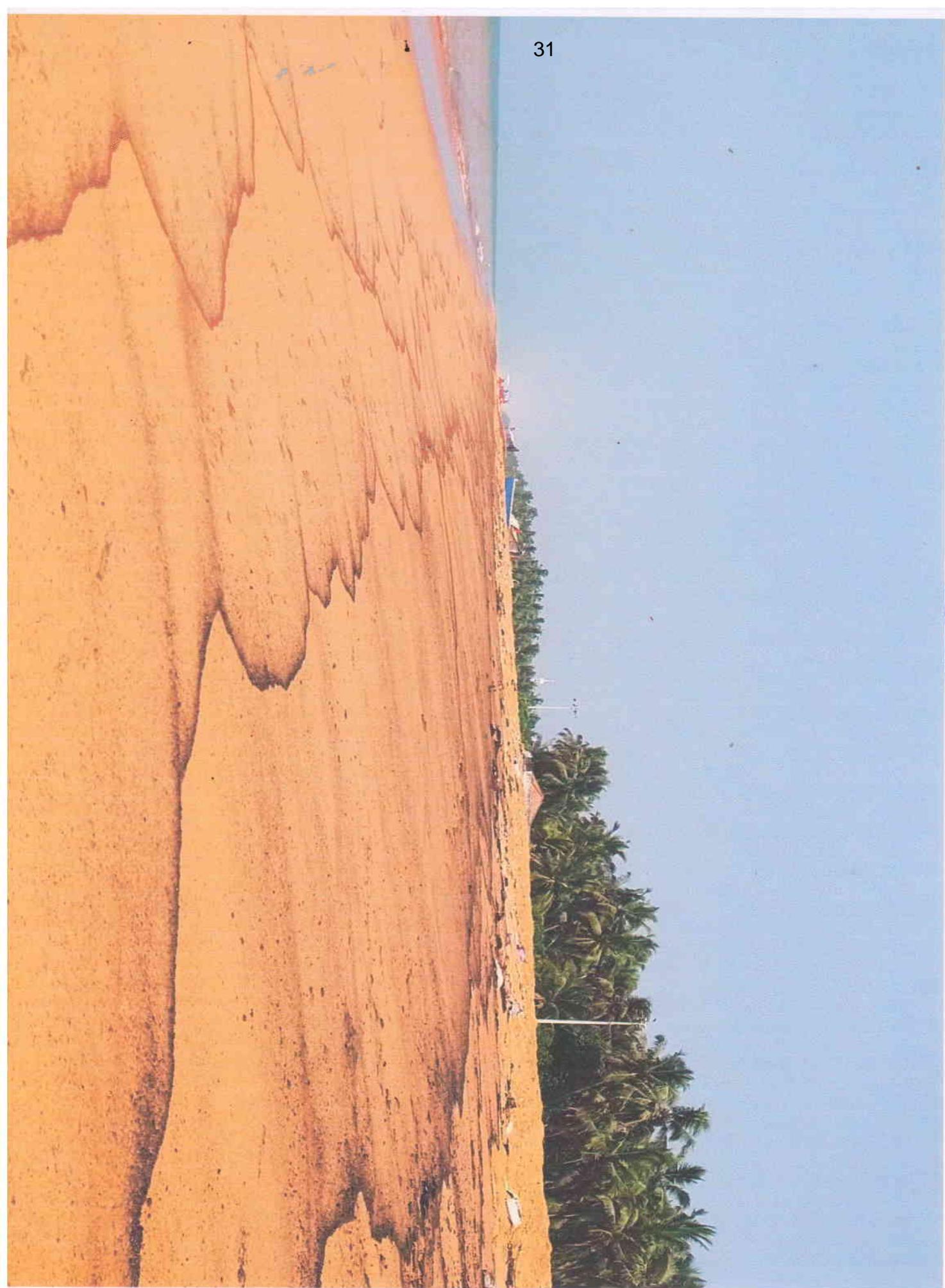
[Signature]
No. (S&E)



REGD. OFFICE : P.B. No. 1, THIRUVANANTHAPURAM - 695 021, KERALA, INDIA
Phone : 0471-2502748, 2508621, 2500221, 2500222, Fax : 0471-2502724, 2501533, 2501127
E-mail : mkting@travancoretitanium.com
Visit us on : www.travancoretitanium.com

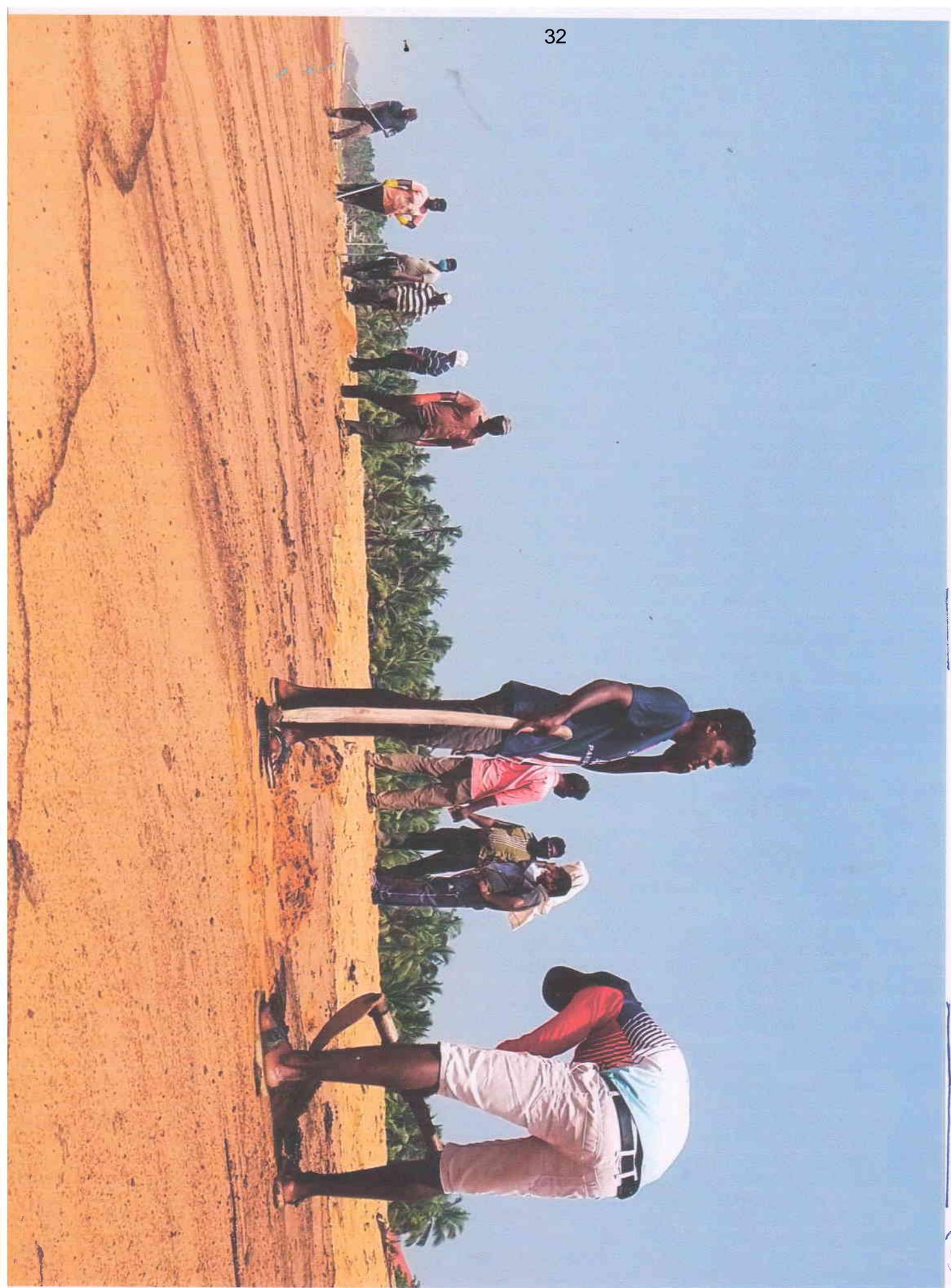
BEFORE

ANNEXURE-R-10 (1)



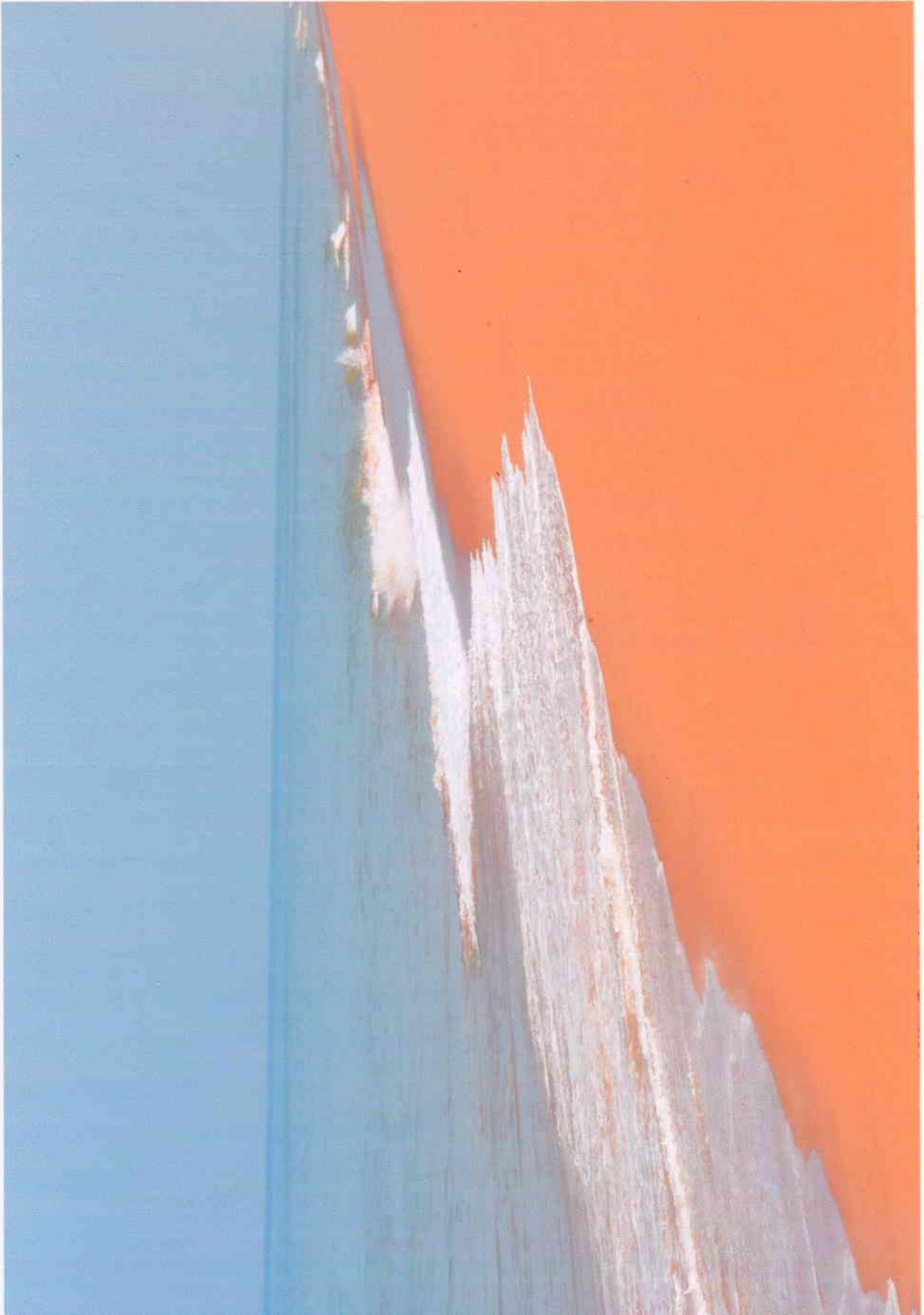
BEFORE

ANNEXURE - R - 10 (F)



ANNEXURE - R-10-(g)

AFTER





KERALA STATE POLLUTION CONTROL BOARD
കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/TVM/ICO/18/07

Date: 03.03.2021

From

The Chairman

ANNEXURE - R - 10 (h)

To

The Managing Director,
Travancore Titanium Products Ltd.,
Kochuveli, Thiruvananthapuram

Sub:- Startup of production plant in Travancore Titanium Products Ltd.

- Ref:- (1) This office letter of even number dated 10.02.2021
(2) Your letter number TTPL/S&E/21/65 dtd. 16.02.2021
(3) Your e-mail communication dated 24.02.2021
(4) Inspection conducted by Board officials on 24.02.2021 & on 01.03.2021

Sir,

As requested vide ref. 2 & 3 and based on the inspection conducted by the Board, you are hereby permitted to restart production on a trial basis with a production capacity of 10 tpd of Titanium Dioxide Pigment and Sulphuric Acid in proportion to the production of 10 tpd of Titanium Dioxide Pigment for a period of 5 days with a condition that no effluent shall be discharged outside of the company premises.

Yours faithfully,

Sd/-

CHAIRMAN

Copy to:

1. Chief Environmental Engineer, KSPCB, RO, TVPM
2. Environmental Engineer, KSPCB, DO, TVPM

Ensure continuous monitoring
during the trial run



ANNEXURE - R-10 (L)

TRAVANCORE TITANIUM PRODUCTS LIMITED

(A Government of Kerala Undertaking)

THIRUVANANTHAPURAM

04-03-2021

TTP/MD/PCB/66/2021

The Chairman,
Kerala State Pollution Control Board,
Thiruvananthapuram-4.

Sir,

Sub:- Start up of production plant in Travancore Titanium Products Ltd.

- Ref:-
1. Your letter No- PCB/HO/ICO/18/07 dated 03-03-2021
 2. Our Letter No- TTPL/S&E/21/65 dated 16-02-2021.

We express our sincere thanks to the Kerala State Pollution Control Board for permitting us to restart production in Travancore Titanium Products Limited.

In this respect, please note that the Sulphuric Acid Plant works in a continuous process with minimum capacity of 210 TPD. The plant cannot be operated below this production level.

We once again invite your kind attention to the fact that the Sulphuric Acid Plant is a zero emission plant and we have submitted a proposal vide ref-2 to produce 260TPD of sulphuric acid along with 10 TPD of titanium dioxide without effluent discharge. We have a storage capacity of around 9,000 MTs of sulphuric acid and the surplus acid is being sold to the market for very long time now. Most of the Public Sector Units like KMML, TCC, Plantation Corporation and Private Sector Companies in Kerala and Tamil Nadu depend upon us for regular supply of acid for their manufacturing activities.

Since the Sulphuric Acid Plant is a zero emission plant and long shutdown of the plant can lead to damage of equipments, we once again request you to allow us to operate the plant at 260 TPD level.

Thanking You,

Your's faithfully,


Georgee Ninan
MANAGING DIRECTOR



REGD. OFFICE : KOCHUVELI, THIRUVANANTHAPURAM - 695 021, KERALA, INDIA
Phone : 0471 - 2502748, 2508621, 2500221 Fax : 0471 - 2502724, 2501533, 2501127
CIN : U13209KL1948SGC001214, GST No: 32AAACT8543J1Z9
E - mail : mkting@travancoretitanium.com md@tptld.in purchase@tptld.in



കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/TVM/ICO/18/07

Date: 09.03.2021

From

The Chairman

HOD(SRE)

Gm(DTH)

To

The Managing Director,
Travancore Titanium Products Ltd.,
Kochuveli, Thiruvananthapuram

Sub:- Startup of production plant in Travancore Titanium Products Ltd.

Ref:- (1) This office letter of even number dated 03.03.2021

(2) Your letter number TTP/MD/PCB/66/2021 dtd. 04.03.2021

Sir,

Vide ref. 1st above permission was granted to start the plant to produce 10 TPD of Titanium Dioxide and Sulphuric Acid in proportion to the production of 10 TPD of Titanium Dioxide Pigment. Vide ref. 2nd above you have informed that the acid plant cannot be operated below the production level of 210 TPD as the Sulphuric Acid plant works in a continuous process. You have also requested to permit production of 240 TPD of Sulphuric Acid along with 10 TPD of Titanium Dioxide. The Board have examined your request in detail and it is hereby permitted to produce 240 TPD of Sulphuric Acid with strict observance of storage capacity of Sulphuric Acid along with 10 TPD Titanium Dioxide Pigment without any effluent discharge to outside of company premises through the outlet. You are also requested to comply with the conditions of the consent to operate.

Yours faithfully,

CHAIRMAN

Copy to:

1. Chief Environmental Engineer, KSPCB, RO, TVPM
2. Environmental Engineer, KSPCB, DO, TVPM

Ensure continuous monitoring during the trial run

ANNEXURE-R-10(k)

KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/HO/TVM/ICO/18/2009

Date of issue :18/09/2018

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : PCB/HO/TVM/ICO-R/10/2018

Valid upto 30.06.2023

Ref : As per consent no.PCB/HO/TVM/ICO-R/05/2017 dated 29/06/2017 valid up to 30/06/2018.

The 'Integrated Consent to Operate' issued as per reference above to M/s .TRAVANCORE TITANIUM PRODUCTS LTD,POST BOX No: 1, KOCHUVELI, THIRUVANATHAPURAM-695021, is hereby renewed up to 30/06/2023 and issued to M/s .TRAVANCORE TITANIUM PRODUCTS LTD,POST BOX No: 1, KOCHUVELI, THIRUVANATHAPURAM-695021. The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

S.No.	Items	Description
1	Annual Fees	Rs.317945/-
2	Fee remitted	Rs.1589725/-
3	Validity	30/06/2023
4	Date of application	22/06/2018
5	Product	Titanium Dioxide pigment-45 TPD
6	Category	Red
7	Capital Investment	Rs.12863.41 lakh

II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm ³ /Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	
As per previous consent details					

III. CONDITIONS

- (1) Steam condensate now being discharged into equalization tank of Effluent Treatment Plant shall be utilized for heat recovery in plant process so as to avoid the shock load of hot water directly into the Effluent treatment plant.
- (2) The drain leading from canteen shall be completely closed and the water shall be treated for achieving percolation/ gardening standards.
- (3) Automatic pH correction shall be done at the authorized outlet and discharge point of storm water drain just before letting out from the plant premises.
- (4) A dyke wall shall be constructed around the caustic/lime storage/facilitating area at Effluent Treatment Plant to ensure that no spillage of caustic occurs into the storm water drain.
- (5) More number of RO modules shall be incorporated so that the effluent can be completely reused in the plant process itself.

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DATE :18/09/2018

K SAJEEVAN

Digitally signed by K SAJEEVAN
Date: 2018.09.18 16:23:21 +05'30'

SIGNATURE & SEAL OF ISSUING AUTHORITY
CHAIRMAN



To

M/s. TRAVANCORE TITANIUM PRODUCTS LTD,
POST BOX No: 1, KOCHUVELI,
THIRUVANATHAPURAM-695021.



General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
E-mail: ms.kspcb@gov.in FAX: 0471 - 2318134, 2318152 web: www.keralapcb.nic.in

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/ TVM/ICO/18/07 (Vol: III)

Date: 03/09/2021

From

The Chairman

To

The Managing Director
Travancore Titanium Products Limited,
Kochuveli, Thiruvananthapuram.

Sub: Request for permission for production in full capacity - reg.

- Ref: 1) Letter no. TTPL/MD/KSPCB/87/2021 dated 31/05/2021.
2) Letter no. PCB/RO/GEN/TTP/19/2019 Vol. II dated 18/08/2021
3) E-mail dated 24/08/2021, from Assistant Environmental Engineer,
District Office, Thiruvananthapuram.

Sir,

You are hereby permitted to enhance the production of Titanium Dioxide to the consented capacity of 45 TPD with strict compliance to the conditions mentioned below.

- (i) Online pH meter shall be installed in the outlet drain with a provision for automatic pH correction.
- (ii) pH in the delay pond as well as the drain shall be monitored at frequent intervals in a day to ensure that the effluent is fully neutralized.

Yours faithfully,

CHAIRMAN

Copy to:

1) The Chief Environmental Engineer,
Regional Office,
Thiruvananthapuram.

} For necessary follow up

2) The Environmental Engineer,
District Office,
Thiruvananthapuram.

} To conduct necessary random
verification, inspection, sampling
and monitoring



ജില്ലാ ഭരണ നിവാരണ അതോറിറ്റി, തിരുവനന്തപുരം
ജില്ലാ കളക്ടറുടെ കാര്യാലയം, കടപ്പനക്കുന്ന് - 695043.
ഫോൺ: +91 471 2731200, 2730045 (24 മണിക്കൂർ)
ഫാക്സ് : 91 471 2731166, 2730120
ഇമെയിൽ : deputycollectordmtvpm@gmail.com

DDMA/01/2021/Oil Spill

തീയതി: 16/02/2022

ജില്ലാ കളക്ടർ,
തിരുവനന്തപുരം.

മാനേജിംഗ് ഡയറക്ടർ,
ട്രാവൻകൂർ ടൈറ്റാനിയം പ്രോഡക്ട്സ് ലിമിറ്റഡ്

സർ,

വിഷയം : ട്രാവൻകൂർ ടൈറ്റാനിയം പ്രോഡക്ട്സ് ലിമിറ്റഡിലെ എണ്ണ ചോർച്ച - തൊഴിൽ നഷ്ടപ്പെട്ട മത്സ്യത്തൊഴിലാളികൾക്ക് നഷ്ടപരിഹാരം നൽകുന്നത് - സംബന്ധിച്ച്

- സൂചന : 1. താങ്കളുടെ 16/12/2021 ലെ കത്ത്.
2. ഫിഷറീസ്, ഡെപ്യൂട്ടി ഡയറക്ടറുടെ 24/01/2022 ലെ സി/625/2021 നമ്പർ കത്ത്.

സൂചനകളിലേയ്ക്ക് ശ്രദ്ധ ക്ഷണിക്കുന്നു. ട്രാവൻകൂർ ടൈറ്റാനിയം പ്രോഡക്ട്സ് ലിമിറ്റഡിലെ എണ്ണ ചോർച്ച മൂലം മത്സ്യബന്ധനത്തിന് പോകാൻ കഴിയാതിരുന്ന മത്സ്യത്തൊഴിലാളികൾക്ക് ടി ദിവസങ്ങളിൽ ആശ്വാസ ധനസഹായമായി 700/- രൂപ നിരക്കിൽ നഷ്ടപരിഹാരം നൽകുന്നതിനുള്ള നടപടി സ്വീകരിക്കണമെന്ന് കോസ്റ്റൽ അപ്ലിഫ്റ്റ്മെന്റ് അസോസിയേഷൻ ആവശ്യപ്പെട്ടിട്ടുള്ളതായി സൂചന (1) പ്രകാരം അറിയിച്ചിരുന്നു. മത്സ്യത്തൊഴിലാളികൾക്ക് മത്സ്യബന്ധനത്തിന് പോകാൻ കഴിയാതിരുന്ന ദിവസങ്ങളിൽ 700/- രൂപ നിരക്കിൽ ആശ്വാസ ധനസഹായം അനുവദിക്കാവുന്നതാണെന്ന് സൂചന (2) പ്രകാരം ഡെപ്യൂട്ടി ഡയറക്ടർ ഫിഷറീസ് ശിപാർശ ചെയ്തിട്ടുണ്ട്. ടി സാഹചര്യത്തിൽ പ്രസ്തുത ശിപാർശ പരിശോധിച്ച് 700/- രൂപ നിരക്കിൽ ആശ്വാസ ധനസഹായം അനുവദിക്കാവുന്നതിനുള്ള നടപടി സ്വീകരിക്കേണ്ടതാണ്.

MD'S
Date: 16/2/22
No: 381

വിശ്വസ്തതയോടെ,

ഡെപ്യൂട്ടി കളക്ടർ(ഡി.എം)
ജില്ലാ കളക്ടർക്കു വേണ്ടി